## ASSAM ACT XIX OF 1947

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1947

(Passed by the Assembly)

## (Received the assent of the Governor on the 12th December, 1947)

[Published in the Assam Gazette, of the 17th December, 1947]

An Act further to amend the Assam Munic pal Act, 1923

Preamble.

Whereas it is expedient turther to amend the Municipal Act, 1923, hereinafter called the principal Act, Assam Act I in the manner hereinafter appearing;

It is hereby enacted as follows:-

Short title. extent and commencement.

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- 1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1947.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.
  - 2. In section 16 of the principal Act—

Amendment of section lu (a) for the word "Crown" the words "Dominion of Assam Act I of of India" shall be substituted, and 1923

> (b) for the form of oath the following form shall be substituted, namely:-

> "I, A.B., having been elected appointed a member of this Board do solemnly swear (or affirm) that I will bear true faith and allegiance to the constitution of India as by law established, and I will faithfully discharge the duty upon which I am about to enter."

> > Price 1 anna or 2d.

A.G.P. (Leg.) No.33-500+25-3-3-1948.